

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 597/(MAH)/2017  
CA No.


CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES: Innovative Maritime Solutions Pvt.Ltd  
V/s .  
Sea Carriers Shipping Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17	Apoorv Kasekar i/b M/s. Divekar Bhagwat & Co.	Advocate for the Petitioner.	

**ORDER**

**T.C.P. No. 597I&BP/NCLT/MB/MAH/2016**

1. None present. This matter is transferred from the Hon'ble Bombay High Court pertaining to the Provisions of Section 433(e) of the Companies Act, 1956.
2. Due to this reason the Petitioner is seeking time to file Form No. 5 as per the provisions of the New Act. Granted. The Petitioner is directed to file the same on or before 20<sup>th</sup> May, 2017.
3. The Matter is listed for hearing **on 14<sup>th</sup> June, 2017.**

Dated: **21.04.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**